

S U P R E M E      C O U R T      O F      I N D I A  
RECORD OF PROCEEDINGS  
BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Crl) No(s).5693/2008

C.B.I. Petitioner(s)

VERSUS

DISTRICT & SESSION JUDGE, GHAZIPUR Respondent(s)

(With appln(s) for modification of Court's Order, stay, modification of Court's Order and office report )

SLP(Crl) NO. 480 of 2008  
(With office report)

Date: 12/05/2011      This Petition was called on for hearing today.

For Petitioner(s)      Mr.Rajesh Kumar Singh,adv.  
                                 Mr. B. Krishna Prasad,Adv.  
                                 Mr. S.K. Verma

For Respondent(s)      Ms.Jemtiben,adv.  
                                 Mr.Senthil Jagadeesan,Adv.  
                                 Mr.Ram Lal Roy,adv.  
                                 Mr. R.N. Keshwani ,Adv  
                                 Mr. P. Parmeswaran  
                                 Ms. Vibha Datta Makhija  
                                 Mr.Mukul Singh,adv.  
                                 Mr.Shrish Kr.Mishra,adv.

UPON hearing counsel the Court made the following  
O R D E R

Ld.counsel for the petitioner has not taken steps against respondent No.1 in spite of last opportunity granted. However, I am inclined to grant two more weeks time subject to the condition that he takes steps and deposits a sum of Rs. 500/- in the Supreme Court Legal Services Committee as cost within two weeks.

Contd....2

ITEM NO.7

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If the above conditions are not satisfied, list the matter before the Hon'ble Judge in Chambers for non-prosecution. If steps are taken, issue notice. Await return of notice. All the served respondents are given last opportunity to file their respective counter affidavits.

List the matter on 21.07.2011.

(Sunil Thomas)  
Registrar